



2026:DHC:7457



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

# **CNR No. DLHC010105392026**

+ **OMP (ENF.) (COMM.) 55/2026 & EX.APPL.(OS) 993/2026**

**PRANAV ANSAL AND SON HUF** .....Decree Holder  
Through: **Mr. Siddharth Arora and Mr.**  
**Abhishek Arora, Adv.**

versus

**MS SUPERCITY DEVELOPERS PRIVATE LIMITED**

.....Judgement Debtor  
Through: **Mr. Sandeep Sethi, Sr. Adv.**  
**with Mr. Ashwin Kumar Nair,**  
**Mr. Porash Kumar and Mr.**  
**Wazid Hasan, Adv.**

**CORAM:**

**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER(ORAL)**

% **02.09.2026**

1. At the outset, learned Counsel appearing for the Decree Holder seeks leave to withdraw the present enforcement petition with liberty to file it again as and when situation arises.

2. Leave and liberty as aforesaid, is granted.

3. The present petition is, accordingly, dismissed as withdrawn. Pending application(s), if any, also stand disposed of.

**OM PRAKASH SHUKLA, J**

**SEPTEMBER 2, 2026/gunn**